

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 33/TT/2020**

Date: 19.05.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: - Approval for truing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Asset: 400kV D/C (Quad) Solapur STPP 02 Transmission Line along with associated bays at Gaya Solapur Sub-Station under “Transmission System associated with Solapur STPP (2X660 MW) Part-A” in Western Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020:-

**2014-19 period**

- a) Resubmit the Auditor’s Certificate in respect of assets covered in the Petition as the Auditor’s Certificate submitted along with the Petition in Encl.-2 is not legible.
- b) Auditor Certificate is based on the PGCIL accounts on accrual basis and nowhere has it mentioned that it is based on Actual Cash Outflow. Clarify the following:
  1. IEDC as given in Auditor’s Certificate is on cash basis clarify the same by providing a statement of cash discharge
  2. Provide asset-wise statement of Initial Spares discharged on cash basis
- c) Working of depreciation considered for IT Equipment & Software. Also clarify the useful life considered by the Petitioner for the same. Specify the cost of IT equipment at COD.
- d) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

### **2019-24 period**

- e) Confirm, if there is any further Additional Capitalisation expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed
- f) Detailed justification for add-cap in 2019-20, while the add-cap as admitted by the Commission is for 2017-18 and 2018-19 with the reasons for withholding of such payments.
- g) Confirmation whether any further 'previously recognized liabilities' remain to be discharged for 2019-24 period

### **Forms**

- h) Flow of liabilities statement as per enclosed Annexure-I.
  - i) Form 13 (Break up of Initial Spares)
  - j) Form 5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

**Annexure - I**

Liability Flow Statement  
 Name of Petitioner  
 Project Name

Asset No.	Headwise /Partywise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized <sup>^</sup>						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset	Party – A																							
Asset	Party – B																							

# TL/SS/Communication Systems etc.

\*Whichever is later

<sup>^</sup>Works deferred for execution, contract amendment - please specify

This table is for computation that should match with Add Cap as per Petition for each Asset